

Assistance for coastal police stations in Goa

709. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has given any financial or material assistance to develop/upgrade coastal police stations in the State of Goa;
- (b) the names of police stations for which the assistance is given;
- (c) the nature of assistance given; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Yes, Sir. Government of India, under the Coastal Security Scheme (CSS), has given assistance to the coastal police stations in the State of Goa. Goa has been sanctioned seven Coastal Police Stations (CPSs) viz., Siolim, Harbour Marmugoa, Mobor, Panjim, Chopora, Tiracol and Canacona and financial assistance of ₹ 384.80 lakh for construction of seven CPSs and two jetties, procurement of ten four-wheelers, seventeen two-wheelers, ten Rigid Inflatable Boats (RIBs) and surveillance equipments, including equipments enhancing night operation capabilities of boats, computer systems and furniture.

Benefits to paramilitary forces at par with army

710. SHRI A. VIJAYAKUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any proposal to extend same benefits to paramilitary forces at par with army;
- (b) if so, the details thereof;
- (c) whether there is any such pending demand by paramilitary forces; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The proposals from Central Armed Police Force for grant of benefits at par with Army include, *inter alia*, Risk and Hardship Allowance, Para Military Service Pay, Discontinuation of New Pension Scheme etc. The CAPF Personnel are entitled for pension and other pensionary benefits as per Central Civil Service (Pension) Rules 1972, which are different from the pension rules applicable to Ex-servicemen. The 7th CPC has not recommended grant of Para Military Service Pay to the CAPFs. The 7th CPC has recommended a common regime of Risk

and Hardship Allowance for Army and CAPFs which is under consideration of the Committee on Allowances.

Acid attacks in the country

711. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the number of acid attacks in the country in the last two years, if so, the State-wise details thereof; and

(b) the steps being taken by Government to regulate and control the free sale of acid, in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the information provided by the National Crime Records Bureau (NCRB), a total of 203 cases in 2014 and 222 cases in 2015 were reported under acid attack (Section 326A IPC), showing an increase of 9.4% during 2015 over 2014. State/UT-wise data are given in the Statement (*See* below).

(b) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued a detailed Advisory in accordance with the direction of the Hon'ble Supreme Court, in WP (Cri) 129 of 2006, to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013 and another Advisory dated 20th April, 2015 on 'Expediting cases of Acid Attack on women'. These advisories are available at www.mha.nic.in.

Statement

Details of State/UT-wise Cases Reported (CR), Persons Arrested (PAR), Cases Chargesheeted (CS), Persons Charge Sheeted (PCS), Cases Convicted (CV), Persons Convicted (PCV) under Acid attacks (Section 326A IPC) during 2014-2015

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
2014							
1.	Andhra Pradesh	5	7	4	9	2	6
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0